

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES
LOK SABHA

UNSTARRED QUESTION NO. 1986

TO BE ANSWERED ON THE 21ST DECEMBER 2018/ AGRAHAYAN 30, 1940 (SAKA)

RBI Penalties on Banks

1986. SHRI V. ELUMALAI:

Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that the Reserve Bank of India slapped penalty on many banks for violating norms on reporting of data on large credit, payment of compensation for delay in resolution of ATM related complaints and violating KYC norms;
- (b) if so, the details thereof;
- (c) whether the RBI had issued stern warning to the banks to comply strictly with its directions; and
- (d) if so, the details thereof?

ANSWER

**Minister of State in the Ministry of Finance
(SHRI SHIV PRATAP SHUKLA)**

(a) to (d): Reserve Bank of India (RBI) has taken strict action for compliance of its directions. RBI has apprised that total penalty of Rs. 15.08 crore has been imposed against six banks during financial year 2017-18.
